

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Tax Appeal No. 10 of 2018

Ram Nandan Singh --- --- Appellant

Versus

Asstt. / Dy. Commissioner of Income Tax (Inv. Circle),
Central Circle, Ranchi --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Ms. Rakhi Sharma, Advocate

For the Respondent: Mr. Rahul Lamba, Advocate

04/ 29.06.2020 Ms. Rakhi Sharma, learned counsel appears on behalf of the appellant while Mr. Rahul Lamba appears for the Respondent Income Tax Department through Video Conferencing.

Two defects have been pointed out, as per stamp report dated 25.06.2020, as under:

- i. Cage column may be corrected at C.C of impugned order. It may be sent down to the Court below for necessary correction.
- ii. A/F of Rs. 10/- may be filed for C.C of impugned order.

Certified copy of the impugned order filed along with supplementary affidavit dated 04.09.2018 has the following defects.

Date of Application:	07.05.2018
Date of intimation of cost:	---
Date of Deposit:	04.05.2018
Date of which copy was made ready:	16.07.2018
Date of issue:	17.07.2018

Cage column containing different dates of application, intimation of cost, etc. when the copy of the order was ready, certified copy has been issued by the Income Tax Appellate Tribunal, Ranchi.

2. Learned counsel for the appellant submits that the impugned order is dated 13.04.2006, but defect in the certified copy of the impugned order is not within the capacity of the appellant to be removed.

3. Accordingly, let the certified copy of the impugned order be returned to the Income Tax Appellate Tribunal, Ranchi for correction without any delay. The corrected certified copy of the impugned order dated 13.04.2006 passed in I.T.A. No. 31/Pat/2003 thereafter be submitted to this Court within one week of its receipt. For the other surviving defects, learned counsel for the appellant is allowed three weeks' time to remove it. Office to compute the delay in preferring the appeal after receipt of the corrected certified copy of the impugned order.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)